

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE JUSTICE P.P. BHATT, HON'BLE PRESIDENT AND
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA Nos.7385/Del/2017 & 5487/Del/2018
Assessment Years : 2011-12 & 2014-15**

| | | |
|-----------------------------------------------------------------------------------------------------------------------------------|------------|-------------------------------------------------------------------------------------------------|
| M/s Aleo Manali Hydro Power Pvt.Ltd., B-173, Sector-41, Noida – 201 301. PAN : AAECA3225E. (Appellant) | Vs. | Assistant Commissioner of Income Tax, Circle-1, Noida. (Respondent) |
|-----------------------------------------------------------------------------------------------------------------------------------|------------|-------------------------------------------------------------------------------------------------|

| | | |
|---------------|---|------------------------------------------------------|
| Appellant by | : | Ms. Umang Luthra, Advocate & Ms. Surbhi Goel, CA. |
| Respondent by | : | Shri Jagdish Singh Dahiya, Senior DR. |

| | | |
|-----------------------|---|-------------------|
| Date of hearing | : | 23.10.2020 |
| Date of pronouncement | : | 23.10.2020 |

ORDER

These appeals by the assessee for the assessment years 2011-12 and 2014-15 are directed against the order of learned CIT(A)-1, Noida dated 30th June, 2017 and 11th May, 2018.

2. The assessee, vide letter dated 22nd September, 2020 has requested for withdrawal of the appeals filed by it and stated that it has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. Certificates to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 23rd October, 2020.

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Sd/-
(JUSTICE P.P. BHATT)
PRESIDENT

VK.

Copy forwarded to: -

1. Appellant : **M/s Aleo Manali Hydro Power Pvt.Ltd.,
B-173, Sector-41, Noida – 201 301.**
2. Respondent : **Assistant Commissioner of Income Tax,
Circle-1, Noida.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar